

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated: 27 AUG 1993

APPLICATION NO(s).

01/93

Applicant(s) A. Shivaswamy

Respondent(s) The Chief Gen. Manager
store &.

① To A. Shivaswamy, Watchman,
HVR layout,
Kannanpalya Magadi road,
Bangalore #9.

② The Chief General Manager
Bengaluru Karntaka Circle
Telecom Bldgs. Bldr. 500001.

③ The General manager,
Bengaluru Telecom District
Bldr. 9.

④ The Asst. Engineer
The Circle Telecom Stores Dept.
Bldr. #9.

⑤ Sudarshan, Asst. Engineer
The Circle Telecom Stores Dept.
Bldr. #9.

⑥ Sh. P.A. Kulkarni, Advocate
48, 5th 'A' Cross, 11th Block,
Rajajinagar, Bangalore. 500010.

SUBJECT:- Forwarding of copies of the Order passed by
the Central Administrative Tribunal, Bangalore Bench
Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY/INTERIM ORDER passed by this Tribunal in the above said
application(s) on 18/8/93

Alfred Jm

for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

DATED THIS DAY THE 18TH OF AUGUST, 1993

Presents Hon'ble Justice Mr. P.K. Shyamsundar Vice-Chairman

APPLICATION NO.1/1993

Shri A. Shivanna,
Watchman,
H.V.R. Layout,
Kamakshipalya,
Magadi Road,
Bangalore - 79

Applicant

(Shri P.A. Kulkarni - Advocate)

v.

1. The Chief General Manager,
Karnataka Circle,
Telecom Buildings,
Bangalore - 8
2. The General Manager,
Bangalore Telecom District,
Bangalore - 9
3. The Assistant Engineer,
I/c Circle Telecom Stores Depot,
Bangalore - 79
4. Shri Sudarshan,
Assistant Engineer,
I/C Circle Telecom Stores Depot
Bangalore - 79

Respondents

(Shri M.S. Padmarajaiah - Advocate)

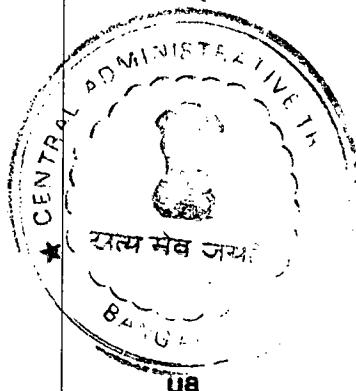
This application has come up today before
this Tribunal for orders. Hon'ble Justice Mr. P.K.
Shyamsundar, Vice Chairman made the following:

ORDER

After the matter was heard for some time,
Shri P.A. Kulkarni, learned counsel for the applicant



sought leave to withdraw this application with liberty to file a representation before the departmental authorities seeking cancellation of the proposal to shift the applicant from C.T.S.D., Bangalore to Shankarpura Exchange. Accordingly this application stands disposed off as withdrawn giving liberty to the applicant to make a representation against the impugned order. If the applicant makes any representation within a week from today, that representation will be disposed off ^a fortnight thereafter. In case the authorities do not find any need to revise the impugned order, they are free to give effect to the impugned order after an interval of three weeks from today. No costs.



TRUE COPY

VICE CHAIRMAN

27/8/83

SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADMINISTRATIVE SECTION
BANGALORE